

(2023) 08 GUJ CK 0044
In the Gujarat High Court
Case No : R/Criminal Appeal No. 1855 Of 2023

Maazkhan Masudkhan Talukdar

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 17-08-2023

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(1)(r), 3(1)(s), 3(2)(va), 14(A)
Indian Penal Code, 1860 — Section 114, 323, 504, 506

Citation : (2023) 08 GUJ CK 0044

Hon'ble Judges : Nirzar S. Desai, J

Bench : Single Bench

Advocate : Asifkhan I Pathan, Parth R Kikani, Soham Joshi

Final Decision : Allowed

Judgement

Nirzar S. Desai, J

1. By way of the present appeal under Section 14(A) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, the appellant - accused has prayed for anticipatory bail in connection with the FIR bearing C.R. No.11192020230271 of 2023 registered with Dholka Police Station, District Ahmedabad Rural for the offences punishable under Sections 323, 504, 506(2) & 114 of the Indian Penal Code and under Sections 3(1)(r), 3(1)(s) and 3(2)(va) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

2. Though served, no one appears on behalf of respondent No.2. The matter is taken up and only learned advocate for the applicant and learned APP are heard.

3. Learned advocate for the appellant submits that the nature of allegations are such for which custodial interrogation at this stage is not necessary. He further submits that the appellant will keep himself available during the course of investigation, trial also and will not flee from justice.

4. Learned advocate for the appellant on instructions states that the appellant is

ready and willing to abide by all the conditions including imposition of conditions with regard to powers of Investigating Agency to file an application before the competent Court for his remand. He further submit that upon filing of such application by the Investigating Agency, the right of appellant accused to oppose such application on merits may be kept open. Learned advocate, therefore, submitted that considering the above facts, the appellant may be granted anticipatory bail.

5. Learned Additional Public Prosecutor appearing on behalf of the respondent – State has opposed grant of anticipatory bail looking to the nature and gravity of the offence.

6. Having heard the learned advocates for the parties and perusing the material placed on record and taking into consideration the facts of the case, nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, at this stage, I am inclined to grant anticipatory bail to the appellant.

7. This Court has considered following aspects,

(i) as per the FIR, the dispute was between First Informant and accused No.1, whereas, present applicant is accused No.2;

(ii) what is alleged against the present applicant is that after the quarrel between the First Informant and accused No.1 was over, the accused No.1 came along with present applicant and present applicant had verbally abused the First Informant about his caste;

(iii) the applicant has shown willingness to cooperate with the investigation;

(iv) as per the instructions received by learned advocate Mr. Parth Kikani, the present applicant does not have any antecedent.

8. In the facts and circumstances of the present case, since the custodial interrogation of the appellant is not required, I am inclined to consider the case of the appellant.

9. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Siddharam Satlingappa Mhetre Vs. State of Maharashtra and Ors., reported at [2011] 1 SCC 694, wherein the Hon'ble Apex Court reiterated the law laid down by the Constitution Bench in the case of Shri Gurubaksh Singh Sibbia & Ors. Vs. State of Punjab, reported at (1980) 2 SCC 565.

10. In the result, the present appeal is allowed. The appellant is ordered to be released on bail in the event of their arrest in connection with FIR C.R. No.11192020230271 of 2023 registered with Dholka Police Station, District Ahmedabad Rural on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) with one surety each of like amount on the following conditions :

(a) shall cooperate with the investigation and make himself available for interrogation whenever required;

(b) shall remain present at concerned Police Station on 24.08.2023 between 11.00 a.m. and 2.00 p.m.;

(c) shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the court or to any police officer;

(d) shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;

(e) shall at the time of execution of bond, furnish the address to the investigating officer and the court concerned and shall not change residence till the final disposal of the case till further orders;

(f) shall not leave India without the permission of the concerned trial court and if having passport shall deposit the same before the concerned trial court within a week; and

(g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;

11. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the appellant. The appellant shall remain present before the learned Magistrate on the first date of hearing of such application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the appellant, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

12. At the trial, the concerned Trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

13. Accordingly, appeal is allowed. Rule is made absolute accordingly. Direct service is permitted.